

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOs. 793 & 794 OF 2019 IN
DFR NO. 1582 OF 2019**

Dated : 16th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Chamundeeswari Energy Private Limited ... Appellant(s)
Versus**

Madhya Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Nitin Gaur for R-2

ORDER

IA No. 793 of 2019

(Application for leave to file appeal)

Respondent's counsel submits that Appellant is aggrieved party in terms of Impugned Order, hence, application for leave to file appeal is allowed.

Application is disposed of.

IA No. 794 of 2019

(Application for condonation of delay in filing appeal)

For the reasons set out in the application, delay of 57 days in filing the appeal is condoned.

Application is disposed of.

DFR NO. 1582 OF 2019

Admit.

Registry is directed to number the appeal.

Objections, if any, shall be filed within six weeks' time i.e. on or before 28.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 12.09.2019 with advance copy to the other side.

List the matter on **19.09.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/mkj

(Justice Manjula Chellur)
Chairperson